



भारतीय बीमा विनियामक और विकास प्राधिकरण
**INSURANCE REGULATORY AND
DEVELOPMENT AUTHORITY OF INDIA**

Date: 24th Aug, 2016

REF: IRDAI/F&I/CIR/INV/172/08/2016

The CEOs of all Insurers

Sir / Madam

Sub: IRDAI (Investment) Regulations, 2016 – Reg.

The Authority had notified IRDAI (Investment) Regulations, 2016 vide file No **IRDAI/Reg/22/134/2016** Dt. **1st August, 2016**. As the Regulations mandate certain Systems and Process to be put in place, the **IRDAI (Investment) Regulations, 2016** shall be **effective from 31st Mar, 2017**. Thus, Insurers shall report compliance to IRDAI (Investment) Regulations, 2016 in the regulatory periodical submissions **from quarter ended 31st Mar, 2017**

As reference to earlier Circulars and Guidelines issued prior to notification of IRDAI (Investment) Regulations, 2016 are based on the earlier Insurance Act, 1938 the Authority had made the necessary amendments to the Circulars and Guidelines issued earlier and have issued the annexed **Investment - Master Circular** on IRDAI (Investment) Regulations, which will serve as one stand point reference. The Master Circular covers all Operational, Procedural and Guidelines issued on the following lines:

1. Investment Category
2. Risk Management and Concurrent Audit
3. Valuation Guidelines
4. Operational Procedure
5. Disclosure and Reporting Norms
6. Fund Clearance Formats and Investment Category Codes
7. Circulars Covered
8. Circulars Discontinued

Insurers are hereby directed to place the **Regulations, Investment - Master Circular** on **IRDAI (Investment) Regulations, 2016** before their Board in their next meeting and apprise their Board of the changes that have been brought in the Investment Regulations.

SN Jayasimhan
JD (Investments)